

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 920  
ANSWERED ON MONDAY, DECEMBER 12, 2022/  
AGRAHAYANA 21, 1944 (SAKA)**

**CSR SPEND BY COMPANIES**

**QUESTION**

**920. SHRIMATI PRATIMA MONDAL:**

**Will the Minister of CORPORATE AFFAIRS be pleased to state:**

- (a) whether the Government has sent notices to thousands of companies who have failed to spend funds under Corporate Social Responsibility (CSR) policy, if so, the details thereof and the action being taken by the Government against the defaulters; and**
- (b) whether the Government has any record of CSR funds spent by the Companies during the last four Financial Years (FY) and the current FY till now and if so, the details thereof, State/UT-wise?**

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS**

**[RAO INDERJIT SINGH]**

**(a) & (b): The broad framework for Corporate Social Responsibility (CSR) has been provided under Section 135 of the Companies Act, 2013 ('Act'), Schedule VII of the Act and Companies (CSR Policy) Rules, 2014. The CSR framework is disclosure based and CSR mandated companies are required to file details of CSR activities annually in the MCA21 registry. The corporate governance framework along with the existing legal provisions such as mandatory disclosures, accountability of the CSR Committee and the Board, provisions for statutory audit of accounts of the company etc. provide safeguards in this regard. Whenever any violation of CSR provisions is reported, action against such non-compliant Companies is initiated as per provisions of the Act after due examination of records and following due process of law. Earlier, CSR related defaults were compoundable offences. So far, sanction for prosecution has been accorded in 366 cases. Of these, 174 applications for compounding have been made and 121 cases have been compounded. Now, the non-compliance of CSR provisions has been converted as a civil wrong w. e. f. 22<sup>nd</sup> January, 2021.**

**All data related to CSR filed by companies in MCA21 registry is available in public domain and can be accessed at [www.csr.gov.in](http://www.csr.gov.in). On the basis of the filings made by the companies in the MCA21 registry, State/UT-wise details of CSR spent by all the companies during last four Financial Years (FY) 2017-18, 2018-19, 2019-20 and 2020-21 are at Annexure. Further, the companies are required to file the CSR data for the FY 2021-22 on or before 31.03.2023. Moreover, filings for current financial year i.e. FY 2022-23 are required to be made only after the end of financial year.**

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## ANNEXURE REFERRED TO IN REPLY TO LOK SABHA UNSTARRED QUESTION NO. 920 FOR 12.12.2022

State/UT-wise CSR Expenditure (in Rs. Cr.)					
S.N.	State/UT	FY 2017-18	FY 2018-19	FY 2019-20	FY 2020-21
1	Andaman And Nicobar	0.73	0.82	1.29	2.86
2	Andhra Pradesh	575.07	665.97	710.12	715.81
3	Arunachal Pradesh	11.91	24.56	18.02	10.58
4	Assam	211.33	210.00	285.00	167.78
5	Bihar	106.17	137.57	110.48	79.30
6	Chandigarh	20.51	11.46	15.58	13.19
7	Chhattisgarh	176.70	149.35	269.68	307.83
8	Dadra And Nagar Haveli	6.98	13.48	18.34	21.98
9	Daman And Diu	20.23	6.25	9.53	5.25
10	Delhi	579.37	750.76	829.50	713.58
11	Goa	53.77	46.77	43.91	41.78
12	Gujarat	967.97	1,082.18	984.15	1,443.62
13	Haryana	363.43	378.11	536.57	542.45
14	Himachal Pradesh	69.23	78.79	78.61	105.01
15	Jammu And Kashmir	50.77	36.44	25.27	35.47
16	Jharkhand	109.23	109.80	155.21	210.27
17	Karnataka	1,145.42	1,252.23	1,448.08	1,265.05
18	Kerala	219.73	354.78	298.56	286.52
19	Lakshadweep	2.27	0.39	-	0.01
20	Madhya Pradesh	163.92	243.55	215.33	354.50
21	Maharashtra	2,797.53	3,147.66	3,348.82	3,426.31
22	Manipur	4.81	7.81	14.21	10.30
23	Meghalaya	11.18	16.54	17.65	12.46
24	Mizoram	1.28	0.11	0.25	0.97
25	Nagaland	1.81	2.12	5.10	3.57
26	Odisha	504.22	697.91	716.81	567.63
27	Puducherry	6.09	9.15	11.32	11.97
28	Punjab	112.36	166.85	188.52	137.29
29	Rajasthan	443.35	595.49	734.12	657.86
30	Sikkim	7.00	5.87	10.99	15.16
31	Tamil Nadu	669.65	877.08	1,072.02	1,145.67
32	Telangana	380.57	428.06	445.80	624.22
33	Tripura	1.88	23.06	9.40	9.29
34	Uttar Pradesh	435.21	521.32	577.91	870.13
35	Uttarakhand	85.79	172.31	124.70	155.43
36	West Bengal	338.32	382.23	422.95	464.65
37	NEC/ Not mentioned*	137.93	4.44	26.41	176.20
38	PAN India**	5,505.31	6,429.81	9,385.41	7,684.81
39	Contribution to Funds included in Schedule VII of the Act	799.18	1,155.86	1,789.15	3,417.89
Grand Total (in Cr.)		17,098.20	20,196.95	24,954.78	25,714.65

(Data up to 30.09.2022) [Source: National CSR Data Portal]

\*Companies did not specify the names of States where projects were undertaken

\*\* Companies indicated more than one State where projects were undertaken.

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